

**THE CONSTITUTION (SCHEDULED CASTES)
ORDER (AMENDMENT) BILL, 2023**

(AS PASSED BY THE HOUSES OF PARLIAMENT—

LOK SABHA ON 1ST AUGUST, 2023

RAJYA SABHA ON 9TH AUGUST, 2023)

ASSENTED TO ON 12TH AUGUST, 2023 ACT NO. 24 OF 2023
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Bill No. 91-F of 2023

THE CONSTITUTION (SCHEDULED CASTES) ORDER
(AMENDMENT) BILL, 2023

(AS PASSED BY THE HOUSES OF PARLIAMENT)

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BILL

*further to amend the Constitution (Scheduled Castes) Order, 1950 to modify the list
of Scheduled Castes in the State of Chhattisgarh.*

BE it enacted by Parliament in the Seventy-fourth Year of the Republic of India as
follows:—

1. This Act may be called the Constitution (Scheduled Castes) Order (Amendment) Short title.
Act, 2023.

Amendment
of
Constitution
(Scheduled
Castes) Order,
1950.

2. In the Constitution (Scheduled Castes) Order, 1950, in the Schedule, in Part XXIII.— C.O. 19.
Chhattisgarh, for entry 33, the following entry shall be substituted, namely:—

"33. Mahar, Mahara, Mahra, Mehar, Mehra".

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BILL

further to amend the Constitution (Scheduled Castes) Order, 1950 to modify the list
of Scheduled Castes in the State of Chhattisgarh.

(As passed by the Houses of Parliament)